

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**OA-49/2016  
MA-31/2016**

**New Delhi this the 07<sup>th</sup> day of January, 2016.**

**Hon'ble Sh. V. Ajay Kumar, Member (J)  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

1. Raj Kumar Jalali,  
HPO,  
S/o Late Sh. R N Jalali,  
Age 59 years (Approx.),  
195- Sector 3, Sadiq Nagar, New Delhi – 110049
  
2. R K Dutta  
HPO,  
S/o Late Sh. Rajendra Chandra Dutta,  
Age 59 years (Approx.),  
Block No. A/94/188, Kurla Camp,  
Vikas Nagar,  
Distt. Thane,  
Maharashtra – 421004. ... Applicants

(By Advocate : Mr. Vinod Zutshi)

**Versus**

1. Union of India,  
(Through its Secretary),  
Ministry of Textiles,  
Udyog bhawan,  
New Delhi – 110001.
2. The Development Commissioner,  
(Handicrafts),  
West Block – 7,  
R.K. Puram,  
New Delhi – 110057. ... Respondents

**ORDER (ORAL)****Mr. V. Ajay Kumar, Member (J)**

Heard the counsel for the applicant.

2. MA 31/2016 for joining together is allowed.
3. The applicants, who are working as Handicrafts Promotion Officers under the respondents, filed the OA seeking the following reliefs:

“1. Direct the respondents to initiate the process of the promotion to the Applicants retrospectively as the date of the superannuation is coming closer.

2. Direct the respondents to complete the promotion process within two (2) to three (3) weeks and subsequent promotion orders without taking into account the educational qualifications as a barrier in the case of promotion as pronounced by the Hon'ble Supreme Court in case of Jagdish Kumar (Supra) and Subsequent orders. “

4. It is seen that the applicants approached this Tribunal without even filing a representation to the respondents ventilating their grievances.

5. In the circumstances, the OA is disposed of without going into the merits of the case, at the admission stage,

by permitting the applicants to make appropriate representations ventilating their grievances to the respondents within one week from today and on receipt of such representation from the applicants, respondents shall consider and pass appropriate reasoned and speaking orders thereon within four weeks therefrom, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

**(Shekhar Agarwal)**  
**Member (A)**

/ns/

**(V. Ajay Kumar)**  
**Member (J)**